

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 105
(IB)-118(PB)/2019

IN THE MATTER OF:

Ravindra Singh

.... Applicant/petitioner

v.

Piyush Coloniser Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 01.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Ms. Harshita Agarwal, Mr. Lokesh Bhola, Advs.

For the respondent Mr. Kapil Kher, Adv.


ORDER

Learned counsel for the petitioner states that a copy of reply which they have received is incomplete. Learned counsel for the respondent is directed to furnish a complete copy of the reply to the counsel for the petitioner within three days.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel for the respondent.

List for arguments on 17.05.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)